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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 193/2017 With IA 259/2017 In IA 16/2016 In
TP No. 120/397-398,58-59,235(2),237(b)/NCLT/AHM/2016 (New)
CP No. 24/397-398, 58-59,235(2),237(b)/CLB/MB/2016 (Old)**

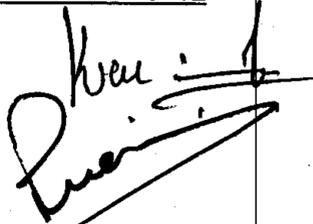
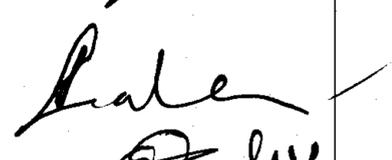
Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017**

Name of the Company: Alliance Industries Ltd.
V/s.
Peoples General Hospital Pvt. Ltd.

Section of the Companies Act: Section 397-398, 58-59, 235(2), 237(b) of the
Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Kunal P Vaishnav	Advocate	Org Petitioner	
2.	Hemesh Naidu.	"	"	
5.	L. J. Golani.	Admree	Respo.	
4.	Purit Sahu	Company Secretary	Respo.	

ORDER

Learned Advocate Mr. Kunal Vaishnav present for Original Petitioner. None present for Original Respondent no. 1. Learned Advocate Mr. L J Golani present for Original Respondents no. 4, 5 and 8. Learned Advocate Mr. Purit Sahu present for Original Respondent.

Written arguments is filed with a copy to the original petitioner.

The original petitioner requested for some time to file written submissions.

List the matter on 22.12.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 15th day of December, 2017.